

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ANGLE INFRASTRUCTURE PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	ANGLE INFRASTRUCTURE PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	30/04/2010
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45400DL2010PTC202194
5.	Address of the registered office and principal office (if any) of corporate debtor	Unit no. 201, Elegance Tower, Plot no. 8, Jasola, New Friends Colony, South Delhi, New Delhi, Delhi, India, 110025
6.	Insolvency commencement date in respect of corporate debtor	27.02.2024
7.	Estimated date of closure of insolvency resolution process	25.08.2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	VIJAY KUMAR GUPTA IBBI/IPA001/IP00262/2017-2018/10500
9.	Address and e-mail of the interim resolution professional, as registered with the Board	408 New Delhi House, 27 Barakhamba Road, Connaught Place, New Delhi, 110001 Email: ykgupta2004@yahoo.co.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	408 New Delhi House, 27 Barakhamba Road, Connaught Place, New Delhi, 110001 Email: cirp.angleinfra@gmail.com
11.	Last date for submission of claims	12.03.2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Home Buyers (To the extent of available information with the IRP through Public Search)
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Mr. Manojit Sengupta IBBI/IPA-001/IP-P02447/2021-2022/13795 2. Mr. Naresh Kumar Goel IBBI/IPA-002/IP-N00696/2018-2019/12323 3. Mr. Arvind Kumar IBBI/IPA-001/IP-P01120/2018-2019/11865
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://ibbi.gov.in/home/downloads Physical Address: As mentioned against entry no.10 (b) Details of Authorised Representatives are available at; https://ibbi.gov.in/en/ips-register/view-ip/1

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the ANGLE INFRASTRUCTURE PRIVATE LIMITED on 27.02.2024.

The creditors of ANGLE INFRASTRUCTURE PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 12.03.2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class- Home Buyers in Form CA.

The class of creditors (Home buyers) are ascertained based on the limited Public information available with the IRP as on the date of publication announcement. The same may undergo change if any subsequent information is available from the Suspended Board of Corporate Debtor, Creditors or any other person etc.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 29.02.2024
Place: New Delhi



Vijay Kumar Gupta
Interim Resolution Professional
ANGLE INFRASTRUCTURE PRIVATE LIMITED
IBBI/IPA001/IP00262/2017-2018/10500

Indian Overseas Bank

ASSET RECOVERY MANAGEMENT BRANCH

4th Floor, Rachna Building, 2 Rajendra Place, Delhi-110008
Phone: -25758214/25756479, Email: iob1997@iob.in

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES (Under Provision to Rule 8(6) of Security Interest (Enforcement) Rules) E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable properties mortgaged/ charged to Indian Overseas Bank, the possession of which has been taken by the Authorised Officer of Indian Overseas Bank, will be sold on "As is where is", "As is what is" and "Whatever there is" basis as per details mentioned hereunder:

Sr. No.	Names of Borrowers / Names of Guarantor(s)	Amount Due to Indian Overseas Bank as on 28.02.2024 (payable with further interest, charges, costs and etc till date of full payment)	Description Of the Movable Assets / Known Encumbrances If Any	Type of Possession / Contact Person & Number	Reserve Price / Earnest Money Deposit	Date of Auction / Last Date For Submission of Bid
1.	1. M/s Mangal Enterprises (Prop. Mrs. Nidhi Agarwal) 2. M/s Mangal Impex (Prop. Mr. Rajeev Agarwal) Guarantors: (for both the accounts) - Mr. Rajeev Agarwal - Mrs. Nidhi Agarwal - Mr. Sanjeev Agarwal - Mrs. Shaily Agarwal	M/s Mangal Enterprises Rs. 24,21,78,764/- M/s Mangal Impex Rs. 10,50,75,691/-	Lot 1: Property situated at Part of ground floor measuring 55 sq. ft. (7'3" X 7'7") or 6.11 sq. mtrs., entire first floor (covered area 1440 Sq. Ft.) and terrace/roof right of 3rd floor (1440 Sq. Ft.) at part of the four-storied building on plot of 160 Sq. Yards (L Shaped), at property No. 1007, Ward No.3 at Chhipiwiada Khurd, Chawri Bazaar, Delhi-110056, owned by Smt. Nidhi Agarwal and Shri Rajeev Agarwal to the extent of 1/2 portion each. Boundary: North-Lane, South-Other Property, East-Lane and Other Property, West-Property no. 2470 Chhipiwiada Kalan, Lot 2: EM of property Land and Building (area 1300 sq. yds.) out of Kharsa no 28/8/2 and 28/3/2 Village Libaspur, Mujib Nagar Colony, Delhi jointly owned by Shaily Agarwal, Rajeev Agarwal, Sanjeev Agarwal and Nidhi Agarwal (1/4 share each). Boundary: North-other's property, South-Libaspur Siraspur Road 60 ft wide, East-other's Property & Gali no. 22, West-other's property.	Physical Possession Mr. Rakesh K. Niraj 9737164810	Lot 1: Rs.75.73 Lakh Lot 2: Rs.460.00 Lakh inclusive of 1% TDS as per IT U/S 194I Lot 1: Rs.7.58 Lakh Lot 2: Rs.46.00 Lakh	19.03.2024 (11AM To 01.00 PM) 18.03.2024

Statutory/Other/Misc. dues: Not known. To be ascertained and borne by the Buyer, if any.
Wherever applicable, the Reserve Price is Inclusive of 1% Tax under Sec. 194(IA) of IT Act.
For detailed terms and conditions of the sale, please refer to the link https://ibapi.in
This may also be treated as a Notice under rule-8(6) / Rule 9(1) of Security Interest (Enforcement) Rules, 2002 to the borrower/s and guarantor/s of the said loan about holding of e-auction on the above-mentioned date.
Submission of EMD starts from 01/03/2024
Date of Inspection: during business hours & with Prior Permission from bank officials. (11.03.2024 to 18.03.2024).
Place : New Delhi, Date : 28.02.2024
Authorised Officer, Indian Overseas Bank

PUBLIC NOTICE

NOTICE FOR TRANSFER OF SHARES

This is to inform the general public that **1. Raj Kumar Sobti**, residing at A-50 First Floor, Defence Colony, New Delhi-110024, had purchased following shares of M/S VARDHAM SPINNING & GENERAL MILLS Ltd. from **Ms DEEPIKA DUTTA & Mr RAJESH DUTTA** in Aug 1994, but could not have them transferred in time.

Folio NO.	Certificate No.	No. of Shares	Distinctive No.	FV
1. 242931	57668	50	990401 - 990450	10
2. 242931	177490	50	12391561 - 12391610	10
3. 242931	177491	50	12391611 - 12391660	10

I now intend to approach the company to transfer these shares in my name.
Any person having a valid claim on the said shares should lodge such claim with me or the company within 15 days hereof.
Place: New Delhi Date: 29.02.2024

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

BFL ASSET FINVEST LIMITED

Regd. Office: 1, Taranagar, Ajmer Road, Jaipur-302006 • Ph: 9214018877
E-mail: bfldevelopers@gmail.com • Website: www.bflfin.com • CIN: L45201RJ1995PLC010646

POSTAL BALLOT NOTICE AND REMOTE E-VOTING INFORMATION

Dear Members, Notice is hereby given that pursuant to the provisions of Section 108 and Section 110 and other applicable provisions, if any, of the Companies Act, 2013 ("the Act"), read with Rule 20 and Rule 22 of the Companies (Management and Administration) Rules, 2014 ("the Rules"), Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations"), Secretarial Standards issued by the Institute of Company Secretaries of India on General Meetings ("SS-2") and the relaxations and clarifications issued by Ministry of Corporate Affairs ("MCA") vide General Circular No. 09/2023 dated September 25, 2023 and earlier circulars issued in this regard ("MCA Circulars") and pursuant to other applicable laws and regulations, BFL Asset Finvest Limited ("the Company") is seeking consent of its members through postal ballot only by way of remote electronic voting ("e-voting") on the special business as set out in the Notice of Postal Ballot dated Friday, February 23, 2024.

In compliance of MCA Circulars, the Company has completed dispatch of the Notice of Postal Ballot along with the Explanatory Statement on Wednesday, February 28, 2024 through electronic mode to the members at their e-mail address (es) as registered with the Depository Participant or the Registrar and Share Transfer Agent (RTA) viz. MCSI Share Transfer Agent Limited and whose names appear in the Register of Members/Record of Depositories as on cut-off date i.e. Friday, February 23, 2024. Hard copy of Postal Ballot Notice along with Postal Ballot Forms and pre-paid business envelope will not be sent to the members for this postal ballot. The said notice of Postal Ballot is also available on the Company's Website: www.bflfin.com, website of CDSL at www.evotingindia.com and website of BSE Limited at www.bseindia.com. A person who is not a member as on cut-off date should treat this Postal Ballot Notice for information purpose only.

The Company has engaged the services of Central Depository Services (India) Limited ("CDSL") for the purpose of providing remote e-voting facility to all its members. The necessary instructions for remote e-voting have been set out in the Notice dated Friday, February 23, 2024.

The e-voting commences at 09:00 A.M. IST on Thursday, February 29, 2024 and ends at 05:00 P.M. IST on Friday, March 29, 2024. During this period, members holding shares as on Friday, February 23, 2024 ("cut-off date"), may cast their vote electronically. The e-voting module shall be disabled by the CDSL for e-voting thereafter and e-voting shall not be allowed beyond the said date and time. The voting rights of the members shall be in proportion to their shares in the paid-up equity share capital of the company as on the cut-off date. Once vote on a resolution is cast by the member, he/she shall not be allowed to change it subsequently or cast vote again. Members whose e-mail IDs are not registered with the depositories may also cast their votes by following the e-voting process given in the Postal Ballot Notice. Members holding shares in physical mode are requested to update their email addresses with the Company's RTA at admin@mcsregistrars.com or call at toll free no. 1800 22 55 33 or contact the company at 1, Tara Nagar, Ajmer Road, Jaipur-302006 (Rajasthan) India, contact no: 9214018877. E-mail: bfldevelopers@gmail.com Contact Person: Ilna Suza, Company Secretary and Compliance Officer. Alternatively, you may refer the Frequently Asked Questions ("FAQs") and e-voting manual available at www.evotingindia.com, under help section or write an email to helpdesk.evoting@cdsindia.com.

The Board of Directors (the "Board") has appointed CS Manoj Maheshwari, FCS 3355, Company Secretary in Practice, and CS Priyanka Agarwal, FCS 11138, Company Secretary in Practice, Partners of M/s V.M. & Associates, Jaipur to act as scrutiner and alternate scrutiner respectively, for conducting the postal ballot process of the Company in a fair and transparent manner.

The results of e-voting shall be declared within prescribed timeline and the said result along with Scrutinizer's Report thereon shall be placed on the Company's website www.bflfin.com and on the website of CDSL at www.evotingindia.com and website of BSE Limited at www.bseindia.com.

For BFL Asset Finvest Limited
Sd/-
Mahendra Kumar Baid (Managing Director)
Date: 28.02.2024

FORM A

PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF ANGLE INFRASTRUCTURE PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of Corporate Debtor	ANGLE INFRASTRUCTURE PRIVATE LIMITED
2. Date of incorporation of Corporate Debtor	30/04/2010
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Delhi
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U45400DL2010PTC202194
5. Address of the registered office and principal office (if any) of Corporate Debtor	Unit no. 201, Elegance Tower, Plot no. 8, Jasola, New Friends Colony, South Delhi, New Delhi-110025, India.
6. Insolvency commencement date in respect of Corporate Debtor	27.02.2024
7. Estimated date of closure of insolvency resolution process	25.08.2024
8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional	VIJAY KUMAR GUPTA Reg. No. IBB/IFA001/IP00262/2017-2018/10500
9. Address & email of the interim resolution professional, as registered with the board	408 New Delhi House, 27 Barakhamba Road, Connaught Place, New Delhi-110001 Email: vk Gupta2004@yahoo.co.in
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	408 New Delhi House, 27 Barakhamba Road, Connaught Place, New Delhi-110001 Email: cirp.angleinfra@gmail.com
11. Last date for submission of claims	12.03.2024
12. Classes of creditors, if any, under clause (b) of sub-section (8A) of section 21, ascertained by the Interim Resolution Professional	Home Buyers (To the extent of available information with the IRP through Public Search)
13. Names of insolvency professionals identified to act as authorized representative of creditors in a class (three names for each class)	1. Mr. Manojit Sengupta Regn. No.: IBB/IFA-001/IP-P02447/2021-2022/13795 2. Mr. Narash Kumar Goel Regn. No.: IBB/IFA-002/IP-NO0696/2018-2019/12323 3. Mr. Arvind Kumar Regn. No.: IBB/IFA-001/IP-P01120/2018-2019/11865
14. (a) Relevant forms and (b) Details of authorized representatives are available at:	(a) Web link: https://ibt.gov.in/home/downloads Physical Address: As mentioned against entry no.10 (b) Details of Authorized Representatives are available at: https://ibt.gov.in/irp-register-view-irp/

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Angle Infrastructure Private Limited on 27.02.2024. The creditors of Angle Infrastructure Private Limited, are hereby called upon to submit their claims with proof on or before 12.03.2024 to the interim resolution professional at the address mentioned against entry no. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry no. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry no. 13 to act as authorized representative of the class- Home Buyers in Form CA.

The class of creditors (Home buyers) are ascertained based on the limited Public information available with the IRP as on the date of publication announcement. The same may undergo change if any subsequent information is available from the Suspended Board of Corporate Debtor. Creditors of any other person etc.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Vijay Kumar Gupta
Interim Resolution Professional
Angle Infrastructure Private Limited
Date: 29.02.2024
Place: New Delhi
Regn. No.: IBB/IFA001/IP00262/2017-2018/10500

Recovery Section, Regional office

Plot no. 39, 1st Floor, Near Bohra Hyundai, Neelam-Bata Road, Faridabad
Contact no. 0129-2413997 email id: rofbdrec@canarabank.com

30 DAYS SALE NOTICE

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the Possession of which has been taken by the Authorized Officer of respective Canara Bank Branches, will be sold on "As is where is", "As is what is", and "Whatever there is" "E-auction arranged by the service provider of following details.

LAST DATE OF RECEIPT OF EMD IS 27.03.2024 UPTO 5:00 P.M.

DATE OF E-AUCTION IS 30.03.2024 12:30 PM TO 1:30 P.M.

(with unlimited extension of 5 minutes duration each till the conclusion of the sale)

SL No.	Branch Name/ Name & Address of the Borrower(s) / Guarantor(s)	Brief Description of Properties	Total Liabilities as on specified Date	Reserve Price (in Rs.)	Earnest Money Deposit (EMD) (in Rs.)	Details of A/c No. / Possession Type
1.	Sh. Amit Kumar Yadav (Authorized Officer), Canara Bank FARIDABAD SEC-16 Branch, Address- SCO-11, SEC-16 near Moti Mahal, Faridabad-121002. Contact No. Ph. No. 0129-2410661 Mobile: 9650048430, Mail ID: cb8430@canarabank.com	All part and Parcel of the Residential property in the name of Mrs. Meena Devi W/o Mr. Angad Kumar measuring 20 Sq. yds. at Plot MCF No. 9407(New/Old-D-9), F-Block, gali no. 292, Sanjay Colony, Faridabad-121001, Bounded as under: North: Other's Property, South: 9408, East: Road, West: Other's Property	Total liabilities as on 10.05.2022: Rs. 13,39,264/- plus further interest & other charges. (minus recovery, if any)	Rs.9.18 Lakh	Rs.0.92 Lakh	209272946 CNRB0002847 Symbolic
2.	Sh. Sunil Kumar Malik (Authorized Officer), Canara Bank Faridabad AIR FORCE STATION Branch, Address- A-55, Air Force Station Road, Faridabad NIT, -121001. Contact No. Ph. No. 0129-2410661 Mobile: 9650048430, Mail ID: cb8430@canarabank.com	All part and Parcel of the property consisting of Flat No./Plot no. House no. A-2186(MCF No. 5971), Plot no. 20 in Sy. No./City or Town Survey No. /Khasra No. 35/2(8-0) situated at 27 ft. road, Block-A, Dabua Colony, NIT Faridabad, Haryana measuring plot area 855 sq. ft. and super built area 2106.183 sq. ft. within the registration sub-district Faridabad and district Faridabad, Bounded as under: North: Plot no. 21, South: Plot no. 19, East: Other property, West Road 18 ft.	Total liabilities as on 21.10.2018: Rs. 20,28,903.27/- plus further interest & other charges. (minus recovery, if any)	Rs. 26.26 Lakh	Rs. 2.63 Lakh	209272946 CNRB0008430 Symbolic
3.	Borrower: 1. Mrs. Vandana W/o Sh. Ashok Kumar (Deceased), (Legal Heir), Address: House no. A-2186, Dabua Colony, NIT, Faridabad, Haryana-121001, 2. Mrs. Megha D/o Sh. Ashok Kumar (Deceased), (Legal Heir), Address: House no. A-2186, Dabua Colony, NIT, Faridabad, Haryana-121001, 3. Mrs. Vandana (Natural Guardian on Behalf of Master Mukul-Legal Heir) Address: House no. A-2186, Dabua Colony, NIT Faridabad, Haryana-121001	All that part and parcel of the property consisting of 21 storied Residential House in the name of S. Hari ram S/o Dharam singh at plot MCF No. 403, Part of Khasra No. 72/3(3-10), Mauza saran, Jal ghar wali gali, Near K.D. School, Parvaliya colony, Faridabad, Bounded as under: North: Road, South: Property of other, East: Hno. 404, West: Hno. 402	Total liabilities as on 21.09.2021: Rs. 40,10,124/- plus further interest & other charges. (minus recovery, if any)	Rs.39.45 Lakh	Rs.3.95 Lakh	209272946 CNRB0002748 Symbolic
4.	Sh. Vinay Kumar Gupta (Authorized Officer), Canara Bank Faridabad Saran Chowk Branch, H No. 55/56/57 A, Saran Chowk, NIT Faridabad -121005, Haryana Contact No. Ph. 9650038562	All that part and parcel of the property consisting of Residential House at plot no 86(Old), 6430(new), (Southern Portion) Khasra no 32/10, 11, 20 situated at Mauja Gauchi, Ballabgarh, Faridabad. Also known as MCF 10917, Sanjay Colony Sec 23, Faridabad., Bounded as under: North - Remaining 15 Feet, South - Plot No. 85, East-Rasta 15 Feet, West-Plot No. 87	Total liabilities as on 18.06.2019: Rs. 22,78,797.62/- plus further interest & other charges (minus recovery, if any)	Rs. 22.95 Lakh	Rs. 2.30 Lakhs	209272946 CNRB0008562 Symbolic

1. Borrower: M/s Durga Engineering Works, Proprietor, Sh. Devender Prakash, House No. 6430, 33 ft. road, Silver Wala, Sanjay Colony, Faridabad. ii. Guarantor - Ms. Mahender Devi, House No. 6430, 33 ft. road, Silver Wala, Sanjay Colony, Faridabad.

MANIBHAVNAM HOME FINANCE INDIA PRIVATE LIMITED

Head Office: N-2, Second Floor, South Extension-1, New Delhi - 110049

"APPENDIX-IV-A" [See proviso to rule 8(6)] Sale notice for sale of Immovable Properties

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged / charged to the MANIBHAVNAM HOME FINANCE INDIA PRIVATE LIMITED (Secured Creditors), the possession of which has been taken by the Authorised Officer of MANIBHAVNAM HOME FINANCE INDIA PRIVATE LIMITED, Secured Creditor, will be sold on "As is where is", "As is what is" and "Whatever there is" basis on 18.03.2024, for recovery of amount as mentioned below, due to the Secured Creditors from following Borrower(s), Guarantor(s) and Corporate Guarantor(s). The reserve price and earnest money to be deposited is mentioned below respectively.

S. No.	Name of Borrower, Co-Borrower / Guarantor(s) with addresses	Description & Owner(s) of Properties	Reserve Price (RP) & EMD Amount 10% of the Reserve Price & Incremental Amount	Recovery Amount as per Demand Notice	Date & Time of On-Site Inspection of Property	Date & Time of E-Auction
1.	1. RANKISHORE SAINI S/O NARAYAN LAL SAINI 2. SONA ALI THAT THE PIECE OF PARCEL PLOT NO. B-1 BAJRANG SAINI LOHARWADA ROAD WARD NO 1 BAWDI WALI DHANI VIHAR-22 VISTAR LOHARWADA ROAD CHOMU CHOMU JAIPIR RAJASTHAN-303702 ALSO AT: PLOT NO. B-1, RAJASTHAN JAIPIR 303702, BOUNDED BY: EAST BY: 30 BAJRANG VIHAR-22 VISTAR, LOHARWADA ROAD, CHOMU, FEET ROAD, WEST BY : OTHER'S BOUNDARY, NORTH BY: FLAT NO. A-7, SOUTH BY: FLAT NO. B-2	All Part and Parcel of the Residential Plot No. 109, Situated at Khasra No. 115 Min, at Gram Kolah, Tehsil Rudrapur, District US Nagar, Admeasuring 30x45=1350 Sq.Ft. or 125.46 Sq. Mtrs., in Name of Mr. Dinesh Kumar S/o Mr. Ramdin, Boundaries: East - Plot No. 108, West-Plot No. 110, North-Land of other, South-Rasta 20ft.	7,00,000/- ----- 70,000/- 10,000/-	Rs. 12,18,089.93/- as on 04.04.2022	15-03-2024 to 16-03-2024 From 10.00 AM to 5.00 PM	18-03-2024 10 AM to 12 PM (with unlimited extensions of 5 Minutes each)

EMD amount shall be remitted through NEFT/RTGS/Funds Transfer in favor of "Manibhavnam Home Finance India Private Limited" Bank Account No. 1921210422141794, AU Small Finance Bank, IFSC code AUBL002104, Branch - East of Kailash, New Delhi. Last date for deposit of EMD and uploading Bid documents: 16-03-2024 Till 12.00 PM at https://www.manibhavnam.com

The balance 25% of final purchase price minus EMD amount shall be deposited by the successful bidder, latest by the next working day by way of RTGS / NEFT in the E-Auction account of Manibhavnam Home Finance India Private Limited, as detailed above. The balance 75% of the final purchase shall be deposited by way of RTGS / NEFT within 15 days from the date of auction in the same E-auction account as above. The refund of EMD to the unsuccessful bidders shall be made only in the account number mentioned by such bidder in the Bid form within 5 working days.

Terms and Conditions: E-auction is being held on "AS IS WHERE IS" and "AS IS WHAT IS" and "WHATEVER THERE IS" basis and will be conducted "Online". The auction will be conducted through Manibhavnam's approved service provider M/s 4 Closure at the web portal https://www.bankauctions.com. Bid Documents, Declaration, General Terms and Conditions of online auction sale are available in https://www.bankauctions.com. To the best of knowledge and information of the Authorized Officer, there is no encumbrance on the properties. However, the intending bidders should make their own independent inquiries regarding the encumbrances, title of properties put on auction and claims/rights / dues affecting the properties, prior to submitting their bid. In this regard, the auction advertisement does not constitute and will not be deemed to constitute any commitment or any representation of Manibhavnam. Bidders can also contact E-auction service provider, M/s 4 Closure, Hyderabad, helpline No: 0814200062/65/66; email: info@bankauctions.in Contact Person: Vikas Kumar : 0814200089, 08076427383, email: vikas@bankauctions.in. For further details please contact Mr. Ratan Gulia on Mobile : +91 8376902766. It may please be noted that in case of any discrepancy/ inconsistency between auctions notices published in English and in Hindi then the contents of the notice published in English shall prevail. The Authorised Officer/ Secured Creditor shall not be responsible in anyway for any third party claims/ rights/ dues. The sale shall be subject to rules / conditions prescribed under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. STATUTORY 15 DAYS SALE NOTICE UNDER THE SARFAESI ACT, 2002

Place : Jaipur, Date: 29.02.2024
Authorized Officer, MANIBHAVNAM HOME FINANCE INDIA PRIVATE LIMITED

Regional Office : 595, Malik Chowk, Indra Nagar, Dehradun, Uttarakhand-248001

POSESSION NOTICE (For Immovable Properties under Rules 8 (1))

Where as the undersigned being the Authorized Officer of Indian Overseas Bank under the Securitization and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with Rule-3 of the Security Interest (Enforcement) Rules, 2002, issued demand notice on the date mentioned against account and stated hereunder calling upon the borrowers/ guarantors/mortgagors to repay the amount mentioned in the notice being together with further interest at contractual rate on the aforesaid amount and incidental expenses, costs, charges etc. within sixty days from the date of receipt of said notice. The borrowers/guarantors/mortgagors having failed to repay the amount notice is hereby given to the borrowers/guarantors/mortgagors and the public in general that the undersigned has taken the possession of the Properties described herein below in exercise to powers conferred on him/her under section 13(4) of the said act read with the Rule-8 of the said Rules on the date mentioned hereunder. The borrowers/guarantors/mortgagors in particular and the public in general are hereby cautioned not to deal with the properties. Any dealing with the properties will be subject to the charge of Indian Overseas Bank for the amounts and interest thereon. Details of the mortgaged Properties of which the possession had been taken is as follows.

S. No.	Name of the Branch/Borrower/Guarantor	Description of the Immovable Property	Date of Demand Notice	Date of Possession	Outstanding Amount
1.	BRANCH: RUDRAPUR(1591) Borrower/Mortgagor: M/s Devraj Enterprises, Proprietor: Mr. Dinesh Kumar S/o Mr. Ramdeen Permanent Address: Bhagwanpur, Kashipur Road, Danpur, Rudrapur, US Nagar, Uttarakhand-263153, Office Address: Gate No.2, Vasundhara Garden Colony, Near ESI Hospital, Atria Mandir Road, Rudrapur, US Nagar Uttarakhand- 2631532	All Part and Parcel of the Residential Plot No. 109, Situated at Khasra No. 115 Min, at Gram Kolah, Tehsil Rudrapur, District US Nagar, Admeasuring 30x45=1350 Sq.Ft. or 125.46 Sq. Mtrs., in Name of Mr. Dinesh Kumar S/o Mr. Ramdin, Boundaries: East - Plot No. 108, West-Plot No. 110, North-Land of other, South-Rasta 20ft.	12.12.2023	26.02.2024	Rs. 24,49,334/- As on 31.01.2024 + further Interest & Cost From 01.02.2024

Date: 26.02.2024
Authorized Officer, Indian Overseas Bank

Other terms and conditions:

- The property is being sold with all the existing and further encumbrances whether known or unknown to the bank. The Authorized officer/Secured Creditor shall not be responsible in any way for any third party claims/rights/dues. The purchaser should conduct due diligence on all aspects related to the property to his satisfaction. The bidder is advised to in their own interest to satisfy themselves with the title and correctness of others details pertaining to the secured assets including the size/area of the immovable secured asset in question and also ascertain any other dues/liabilities/ encumbrances from the concerned authorities to their satisfaction before submitting the bid. The purchaser shall not be entitled to make any claim against the authorized officer/Secured Creditors in this regard at a later date.
- In the event of any default in payment of any of the amounts, or if the sale is not completed by reasons of default on the part of the purchaser/bidder within the aforesaid time limit, the bank shall be entitled to forfeit all monies paid by the purchaser/bidder till then and put up the secured asset(s) for sale again, in its absolute discretion. Further, all costs, expenses incurred by the bank on account of such resale shall be borne and paid by the defaulting purchaser.
- Auction/bidding shall be only through "Online Electronic Bidding" through the website www.indianbankseaction.com (Mention the website). Bidders are advised to go through the website for detailed terms before taking part in the e-auction sale proceedings.
- The property can be inspected, with Prior Appointment with Authorized Officer, on or before the date of submission of EMD i.e. 27.03.2024 by 05.00 pm.
- The property will be sold for the price which is more than the Reserve Price and the participating bidders may improve their offer further during auction process.
- EMD amount of 10% of the Reserve Price will be deposited by way of Demand draft in favour of Authorized Officer of respective Canara Bank Branches, OR shall be deposited through RTGS/NEFT/Fund Transfer to credit of account of respective Canara Bank Branches, on or before 27.03.2024 by 05.00 pm.
 - After payment of the EMD amount, the intending bidders should submit a copy of the following documents/details on or before 27.03.2024, 05.00 PM, to Canara Bank Kurukshetra Branch, Dist. Kurukshetra Haryana, by hand or by email.
 - Demand Draft/Pay order towards EMD amount. It paid through RTGS/NEFT, acknowledgement receipt thereof with UTR No.
 - Photocopies of PAN Card, ID Proof and Address proof. However, successful bidder would have to produce these documents in original to the Bank at the time of making payment of balance amount of 25% of bid amount.
 - Bidders Name, Contact No, Address, E Mail Id.
 - Bidder's A/c details for online refund of EMD.
 - EMD deposited by the unsuccessful bidder shall be refunded to them. The EMD shall not carry any interest.
 - Auction would commence at Reserve Price, as mentioned above. Bidders shall improve their offers in multiples of Rs. 1,000/- / Rs. 10,000/-. The bidder who submits the highest bid (above the Reserve price) on closure of "Online" auction shall be declared as successful bidder. Sale shall be confirmed in favour of the successful bidder, subject to confirmation of the same by the secured creditor.
- The successful bidder shall deposit 25% of the sale price (inclusive of EMD already paid), immediately on declaring him/her as the successful bidder and the balance within 15 days from the date of confirmation of sale by the secured creditor. If the successful bidder fails to pay the sale price, the deposit made by him shall be forfeited by the Authorised Officer without any notice and property shall forthwith be put up for sale again.
- For sale proceeds of Rs. 50 (Rupees Fifty) lacs and above, the successful bidder will have to deduct TDS at the rate 1% on the Sale proceeds and submit the original receipt of TDS certificate to the Bank.
- All charges for conveyance, stamp duty/GST registration charges etc., as applicable shall be borne by the successful bidder only.
- Authorized Officer reserves the right to postpone/cancel or vary the terms and conditions of the e-auction without assigning any reason therefor.
- In case there are bidders who do not have access to the internet but interested in participating in the e-auction, they can approach concerned Regional Office, as a facilitating centre. For further details Contact No. Ph. 0129-2413997 Email id: rofbdrec@canarabank.com

SPECIAL INSTRUCTION/CAUTION

Bidding in the last minutes/seconds should be avoided by the bidders in their own interest. Neither Canara Bank nor the Service Provider will be responsible for any lapses/failure (Internet failure, Power failure, etc.) on the part of the bidder or vendor in such cases. In order to ward off such contingent situation, bidders are requested to make all the necessary arrangements/alternatives such as back-up, power supply and whatever else required so that they are able to circumvent such situation and are able to participate in the auction successfully.

STATUTORY 30 DAYS SALE NOTICE UNDER THE SARFAESI ACT, 2002

STATE BANK OF INDIA, Branch Code-00693

Main Branch Agra Chowk Palwal - 121102 Ph. No. 01275-244794, Email Id : sbi.00693@sbi.co.in

NOTICE UNDER SECTION 13(2) OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 (SARFAESI ACT)

In respect of loans availed by below mentioned borrowers / guarantors through STATE BANK OF INDIA, which have become NPA with below mentioned balance outstanding on dates mentioned below. We have already issued detailed Demand Notice dated as mentioned below Under Sec. 13(2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 by Registered Post / Speed Post / Courier with acknowledgement due to you which has been returned undelivered / acknowledgment not received. We have indicated our intention of taking possession of securities owned on one of you as per Sec. 13(4) of the Act in case of your failure to pay the amount mentioned below within 60 days. In the event of your not discharging liability as set out herein above the Bank / Secured Creditor may exercise any of the right conferred vide section 13(4) of SARFAESI Act and while publishing the possession notice / auction notice, electronically or otherwise, as required under the SARFAESI Act, the Bank / Secured Creditor may also publish your photograph. Details are hereunder:-

S No.	Name of Borrowers/Guarantors/ Date of NPA	Demand Notice Date / Amount Outstanding	Details of Secured Assets:
1	M/s Madhav Enterprises, Mr. Sushil Kumar Gaba S/o Shree Leela Krishna Gaba (Borrower), L-108, Ward No-11, Near Gupta Nursing Home, Palwal, Palwal, Haryana 121102 Also at: Near Shobraj Ice Factory New Colony Palwal Mr. Harinder S/o Mr. Devi Ram (Guarantor), 136 Ward No. 28, Paith Mohala, Near Dayanand School, Palwal, Palwal, Palwal, Haryana 121102	Demand Notice Dated 28-11-2023 Rs. 6,05,360/- as on 14.11.2023 with further interest and incidental expenses, costs	EQUITABLE MORTGAGED RESIDENTIAL PROPERTY AREA MEASURING 184 SQ. FT. (43X38.5 FT.) YARDS WHICH IS THE FORMING PART OF RECT NO. 63 KILLA NO. 10/1(3-7), TO THE EXTENT OF 6/8TH SHARE I.E. 6 MARLAS, SITUATED AT PALWAL, DISTRICT PALWAL WITHIN THE LIMITS OF M.C. PALWAL, DISTRICT PALWAL. THE SAME IS BOUNDED AS EAST BY: PLOT SH. BHAGAT RAM, WEST BY: RASTA 20 FT. WIDE, NORTH BY: PROPERTY OF SH. GANGA RAM, SOUTH BY: PROPERTY OF SH. GANGARAM

The above mentioned Borrowers / Guarantors are advised (1) To collect the original notice from the undersigned for more and complete details and (2) To pay the balance outstanding amount interest and costs etc. within 60 days from the date of notice referred to above to avoid further action under the SARFAESI Act.

Dated : 28-02-2024, Place : Palwal, Haryana
Authorized Officer, STATE BANK OF INDIA

MANIBHAVNAM HOME FINANCE INDIA PRIVATE LIMITED

Head Office: N-2, Second Floor, South Extension-1, New Delhi - 110049

"APPENDIX-IV-A" [See proviso to rule 8(6)] Sale notice for sale of Immovable Properties

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged / charged to the MANIBHAVNAM HOME FINANCE INDIA PRIVATE LIMITED (Secured Creditors), the possession of which has been taken by the Authorised Officer of MANIBHAVNAM HOME FINANCE INDIA PRIVATE LIMITED, Secured Creditor, will be sold on "As is where is", "As is what is" and "Whatever there is" basis on 18.03.2024, for recovery of amount as mentioned below, due to the Secured Creditors from following Borrower(s), Guarantor(s) and Corporate Guarantor(s). The reserve price and earnest money to be deposited is mentioned below respectively.

S. No.	Name of Borrower, Co-Borrower / Guarantor(s) with addresses	Description & Owner(s) of Properties	Reserve Price (RP) & EMD Amount 10% of
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कार्यालय आयकर आयुक्त (न्यायिक)
कमरा सं. 162-ए, केंद्रीय राजस्व भवन, नई दिल्ली
दूरभाष एवं फैक्स: 23379308, ईमेल: delhi.cit.judicial@incomtax.gov.in
 फा.सं.- आयकर आयुक्त (न्या.)/एन.सी.एल.टी. मामला/2023-24/961 दिनांक: 27.02.2024

एन. सी. एल. टी. विषयों के मामलों की सुनवाई से संबंधित नोटिस
 एन.सी.एल.टी. विषयों/मामलों के संबंध में आवश्यक अनुपालन के लिए निम्नलिखित कंपनियों और उनके निदेशकों को एतद्वारा नोटिस दिया जाता है, जो माननीय राष्ट्रीय कंपनी विधि अधिकरण (National Company Law Tribunal) सी.जी.ओ. कॉम्प्लेक्स, लोधी रोड, नई दिल्ली के समक्ष नीचे दी गई तालिका के कॉलम सं. 4 में उल्लिखित तारीखों में सुनवाई के लिए नियत हैं: -

क्रम संख्या	मामला संख्या एवं मामला शीर्षक	पिछले ज्ञात निर्देशकों के नाम	सुनवाई की अगली तारीख	कोर्ट नंबर
1.	अपील सं. 282/252/एनबी/2023 सहायक आयकर आयुक्त, सर्किल 7 (1) बनाम आरओसी एवं (पेरिक्विटवस माफेंगिया प्रा. लि. पैन: AACCF4777A)	1. मि. दिनेश जैन (डीआइएन: 07311072) 2. मि. दीपक चमरा (डीआइएन: 07312251)	19.04.2024	2
2.	अपील सं. 285/252/एनबी/2023 आयकर अधिकारी, वार्ड 20 (1) बनाम आरओसी एवं (एचबी इन्फ्राटेकवेलर्स प्रा. लि. पैन: AAACP2887M)	1. मि. दिनेश कुमार (डीआइएन: 05107316) 2. मि. अमनप्रति सिंह सोधी (डीआइएन: 05243125)	19.04.2024	2
3.	अपील सं. 290/252/एनबी/2023 आयकर अधिकारी, वार्ड 19(3) बनाम आरओसी एवं (एसएचवी दास एवं सन्स बिजनेस प्रा. लि. पैन: AADCP5941K)	1. मि. अश्विन भाल (डीआइएन: 00339945) 2. मि. अरुण कुमार भाल (डीआइएन: 03007815) 3. मि. जय भाल (डीआइएन: 00340017)	19.04.2024	2
4.	अपील सं. 123/252/एनबी/2023 आयकर अधिकारी, वार्ड 22(3) बनाम आरओसी एवं (स्वन् क्लोथिंग प्रा. लि. पैन: AAYCS0310E)	1. मिसेज. अश्विनी कौर (डीआइएन: 07381880) 2. मि. संत चतुर्दसी (डीआइएन: 08105270)	12.04.2024	2
5.	अपील सं. 127/252/एनबी/2023 आयकर अधिकारी, वार्ड 20 (3) बनाम आरओसी एवं (आरपीसीसी केसस्टडी सर्विसेज प्रा. लि. पैन: AAHCR7978N)	1. मि. रमेश कुमार पाण्डेय (डीआइएन: 07531352) 2. मि. चन्दन कुमार पाण्डेय (डीआइएन: 07534238) 3. मि. चंद्रकेश कुमार (डीआइएन: 07534500)	12.04.2024	2
6.	अपील सं. 284/252/एनबी/2023 आयकर अधिकारी, वार्ड 24(1) बनाम आरओसी एवं (एसआरएस एंटरटेनमेंट प्रा. लि. पैन: AANCS5792D)	1. मि. ज्योति प्रकाश गाडिया (डीआइएन: 00029675) 2. मि. निनोद विंदल (डीआइएन: 00055563) 3. मि. अनिल विंदल (डीआइएन: 00005585) 4. मि. सुनील विंदल (डीआइएन: 00013791)	04.04.2024	6
7.	अपील सं. 289/252/एनबी/2023 आयकर अधिकारी, वार्ड 20 (1) बनाम आरओसी एवं (प्राइड एडी मीडिया प्रा. लि. पैन: AAICP0615R)	1. मि. पंकज कुमार झा (डीआइएन: 06925705) 2. मि. राजकुमार गरीबनाथ मिश्रा (डीआइएन: 07800763)	04.04.2024	6
8.	अपील सं. 298/252/एनबी/2023 आयकर अधिकारी, वार्ड 21 (1) बनाम आरओसी एवं (रोहेल्ला कंस्ट्रक्शन प्रा. लि. पैन: AACCR2419M)	1. मि. सचदेव कबीर (डीआइएन: 00146008) 2. मि. सचदेव दानिश शकील (डीआइएन: 01581117) 3. मि. फरमान अहमद (डीआइएन: 02404158) 4. मि. शक्तिरा (डीआइएन: 035885760)	04.04.2024	6
9.	अपील सं. 299/252/एनबी/2023 आयकर अधिकारी, वार्ड 20 (3) बनाम आरओसी एवं (आर.के.जी. सेल्व प्रा. लि. पैन: AAECR8315E)	1. मि. विनय प्रकाश गोएल (डीआइएन: 00650733) 2. मि. मीनिका गोएल (डीआइएन: 00651025)	04.04.2024	6
10.	अपील सं. 300/252/एनबी/2023 उच्च आयकर आयुक्त, सर्किल 19 (1) बनाम आरओसी एवं (प्रोवेदा हवेल प्रा. लि. पैन: AACFP6973F)	1. मि. कुलानन्द झा (डीआइएन: 08052024) 2. मि. विक्रम कुमार झा (डीआइएन: 08052474)	04.04.2024	6
11.	अपील सं. 305/252/एनबी/2023 आयकर अधिकारी, वार्ड 21 (1) बनाम आरओसी एवं (रिसिलिटर्ड इंडस्ट्री प्रा. लि. पैन: AAHCR9113M)	1. मि. विनोद कुमार सिंह (डीआइएन: 07563696) 2. मि. वीर सिंह (डीआइएन: 07598929)	04.04.2024	6
12.	अपील सं. 304/252/एनबी/2023 आयकर अधिकारी, वार्ड 22(3) बनाम आरओसी एवं (स्वाम प्रोडक्शन प्रा. लि. पैन: AAYCS2520G)	1. मि. उदित ओमेवर्ष (डीआइएन: 07112020) 2. मि. सुभाष (डीआइएन: 07747065)	04.04.2024	5
13.	अपील सं. 281/252/एनबी/2023 आयकर अधिकारी, वार्ड 25 (1) बनाम आरओसी एवं (ट्रेडवाइज इन्फो प्रा. लि. पैन: AACGT2686G)	1. मि. इंदरजीत सिंह (डीआइएन: 01726627) 2. मि. दीपक कुमार नवीन (डीआइएन: 07263803) 3. मि. हिमांशु अग्रवाल (डीआइएन: 07518299)	03.04.2024	5
14.	अपील सं. 307/252/एनबी/2023 आयकर अधिकारी, वार्ड 25 (1) बनाम आरओसी एवं (टेक्नोलॉजिकल सिस्टम्स प्रा. लि. पैन: AAFCT7667L)	1. मि. येराश्वर सिंह (डीआइएन: 06614514) 2. मि. मिनाक्षी (डीआइएन: 07518994)	01.04.2024	6
15.	अपील सं. 265/252/एनबी/2023 आयकर अधिकारी, वार्ड 23 (1) बनाम आरओसी एवं (सेनसिब इन्फ्रा प्रोजेक्ट्स प्रा. लि. पैन: AAFCT7667L)	1. मि. अरुण पूरी (डीआइएन: 05224576) 2. मि. संजय सिंघोकरा (डीआइएन: 05299766)	10.03.2024	4
16.	अपील सं. 261/252/एनबी/2022 आयकर अधिकारी, वार्ड 26(3) बनाम आरओसी एवं (विनायक हिस्स चंड़ एनालिसिस प्रा. लि. पैन: AAECV0434C)	1. मि. मोहित बजरा (डीआइएन: 07197282) 2. मि. पंकज अरोरा (डीआइएन: 07246665)	19.03.2024	4
17.	अपील सं. 291/252/एनबी/2023 आयकर अधिकारी, वार्ड 25 (1) बनाम आरओसी एवं (टेकप्रो इन्फोटेक प्रा. लि. पैन: AACCT4978R)	1. मि. अजय कुमार विश्वनी (डीआइएन: 00013917) 2. मि. अमूल गजनी (डीआइएन: 00016556)	04.04.2024	3
18.	अपील सं. 296/252/एनबी/2023 आयकर अधिकारी, वार्ड 21 (1) बनाम आरओसी एवं (राइजिंग फार्मास प्रा. लि. पैन: AAACR1129G)	1. मि. राजीव कुमार पाठक (डीआइएन: 03323617) 2. मि. सोहन लाल मोदी (डीआइएन: 07941693) 3. मि. संदीप कुमार (डीआइएन: 06656179)	18.03.2024	3
19.	अपील सं. 268/252/एनबी/2023 आयकर अधिकारी, वार्ड 23 (1) बनाम आरओसी एवं (शर्म टेक्स्टाइल प्रा. लि. पैन: AADCP5941K)	1. मिसेज. सुमन (डीआइएन: 03583249) 2. मि. अनिल सैनी (डीआइएन: 03583640)	04.03.2024	3
20.	अपील सं. 275/252/एनबी/2023 आयकर अधिकारी, वार्ड 9 (1) बनाम आरओसी एवं (फ्लाइंगमिडिली दूर एंड ट्रेवल प्रा. लि. पैन: AADCF2295E)	1. मि. अनिलकु शर्मा (डीआइएन: 07960892) 2. मि. रवि कुमार (डीआइएन: 07952734)	04.03.2024	3
21.	अपील सं. 268/252/एनबी/2023 आयकर अधिकारी, वार्ड 23 (1) बनाम आरओसी एवं (शर्म टेक्स्टाइल प्रा. लि. पैन: AADCP5941K)	1. मिसेज. सुमन (डीआइएन: 03583249) 2. मि. अनिल सैनी (डीआइएन: 03583640)	04.03.2024	3
22.	अपील सं. 275/252/एनबी/2023 आयकर अधिकारी, वार्ड 23 (1) बनाम आरओसी एवं (शर्म टेक्स्टाइल प्रा. लि. पैन: AADCF2295E)	1. मि. अनिलकु शर्मा (डीआइएन: 07960892) 2. मि. रवि कुमार (डीआइएन: 07952734)	04.03.2024	3
23.	सी.ए. सं. 19/252/एनबी/2023 आईटीओ 18(3) बनाम आरओसी एवं अन्य [मैसर्स निकको पावर प्रोजेक्ट्स प्रा. लि. पैन: AADCF2295E]	संजय ठक्कर अजय ठक्कर	22.03.2024	2
24.	सी.ए. सं. 228/252/एनबी/2023 आईटीओ 13(3) बनाम आरओसी दिल्ली एवं अन्य [मैसर्स जयश्री इन्फ्रास्ट्रक्चर प्रा. लि. पैन: AADCF2295E]	हेमंत जय विवेक टंडन राजिंदर मल्लोत्रा	01.04.2024	3

इस संबंध में, इस नोटिस के माध्यम से उपर्युक्त कंपनियों के प्रमुख अधिकारियों/निदेशकों को इस के द्वारा सूचित किया जाता है **भवदीय**, और यह अनुरोध किया जाता है कि वे अपने संबंधित मामलों में सुनवाई की उपर्युक्त तारीखों पर माननीय राष्ट्रीय कंपनी विधि अधिकरण (NCLT) के समक्ष उपस्थित हों। कृपया ध्यान दें, यदि उक्त कर्मचारी तथियों में आप उपस्थित होने में विफल रहें, तो **(हीरा लाल)** अधिकारी अनुपस्थिति में मामले की सुनवाई होगी और फैसला ले लिया जाएगा।

आयकर अधिकारी
(न्यायिक)-3, नई दिल्ली
CBC 15403/11/0024/2324

"IMPORTANT"
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विजिटएजेंसस कम्प
दूरभाष/फैक्स: 23379308, ईमेल: delhi.cit.judicial@incomtax.gov.in
कॉर्पोरेट कार्यालय, चेन्नै

इंडियन बैंक, जो कि सार्वजनिक क्षेत्र का अग्रणी बैंक है, ने डिजिटल को-लेंडिंग और क्लॉउड बायआउट प्लेटफॉर्म के विकास, प्रचार/विपणन, प्रबंधन एवं रखरखाव के लिए समानाधान एवं सेवा प्रदाता का चयन करने की अभिरुचि व्यक्त की है।
इच्छुक पार्टि बैंक की वेबसाइट <https://www.indianbank.in/HI/tenders/> एवं जेम (GeM) पोर्टल को देखें

Criminal Court Ludhiana
In The Court Of Ms. Lovepreet Kaur Swachh Judicial Magistrate 1st Class, Ludhiana
Kotak Mahindra Bank Vs. Ajay Kumar
CNR NO: PBLD03-046451-2020 COMA/ 8360/2020
Notice To: 11 Ajay Kumar Address- Resident Of I 5741 St No 16 Near Nagar Chowk Shikara Delhi 110032
It has been proved to the satisfaction of this court that you the accused above named cannot be served in the ordinary way of service. Hence this proclamation under section 82 CrPC is hereby issued against you with a direction that you should appear personally before this court on 03-04-2024 at 10:30 a.m. or within 30 days from the date of publication of this proclamation take notice that in default of your part to appear as directed above the above said case will be heard and determined as per law, in your absence. You are under my hand and the seal of the court. For details login to: https://mhcourtshd.gov.in/indianistit_j_court82section1judhiana
JMC Ludhiana

फॉर्म नंबर INC-26
[कंपनी (निगम) नियम, 2014 के अनुपालन में] के संस्थापक के समक्ष, क्षेत्रीय निदेशक, उत्तरी क्षेत्र, राष्ट्रीय राजधानी क्षेत्र दिल्ली
कंपनी अधिनियम, 2013 की धारा 13 की उपधारा (4) और कंपनी (निगम) नियम, 2014 के नियम 30 के अन्तर्गत (ख) के तहत-ए के मामले में
मुद्रित संसद् एक्सपोज़िचर प्रारंभित नोटिस के मामले में, दिनांक पंजीकृत कार्यालय R-215 देहली, फर्स्ट-ए, नई दिल्ली, भारत
आयकर कंपनी एक्सपोज़िचर आम जनता को सूचित किया जाता है कि "राष्ट्रीय राजधानी क्षेत्र दिल्ली" से "उत्तर प्रदेश राज्य" में उत्तरी क्षेत्रीय कार्यालय को परिवर्तित करने के लिए कंपनी को समझ बनाने के लिए 06 फरवरी 2024 को आयोजित असाधारण आमसभ में प्रस्तावित प्रस्ताव के अनुसार कंपनी के निर्देशक और एग्जिक्यूटिव के परिवर्तन की पुष्टि के लिए कंपनी अधिनियम, 2013 की धारा 13 के अंतर्गत एक आवेदन कंपनी के संस्थापक के पास आवेदन करने का प्रस्ताव करती है। कंपनी के पंजीकृत कार्यालय के इस प्रस्तावित परिवर्तन से यदि किसी व्यक्ति का हित प्रभावित होता है, वह एप्रील-21 पोर्टल (www.mca.gov.in) पर निवेदन प्रेषित करके अपना उत्तर 01 अप्रैल 2024 तक पंजीकृत कार्यालय में आवेदन कंपनी को उपलब्ध एक प्रति के साथ इस सूचना के प्रकाशन की तिथि से चौदह दिनों के भीतर अपनी हित का उल्लेख करते हुए एक साथ पत्र द्वारा सौंपनी। अपने आवेदन के साथ निदेशक के फो-टो-2 मिग, टुवर्ती मॉडल, पॉवरॉय चयन नीति/की/कॉम्प्लेक्स, नई दिल्ली-110003 में जमा करें या जमा करने या पंजीकृत करने से नेंगे।
R-215 देहली, फर्स्ट-ए, नई दिल्ली, भारत
मुद्रित संसद् एक्सपोज़िचर प्रारंभित नोटिस (एप्रील/2024)
कमाल नातिर एप्रील/2024
दिनांक: 29-02-2024 फोन नंबर: 006830145
स्थान: दिल्ली

राष्ट्रीय कंपनी कानून न्यायाधिकरण, नई दिल्ली
पोस्ट-III, नई दिल्ली में यस बैंक लिमिटेड बनाम
प्रेसीडियम एजुकेशनल इंस्टिट्यूट प्राइवेट लिमिटेड लिमिटेड
आई ई संख्या 2024 का 652
सी पी. (आईई) संख्या- 559(एनबी) 2023 में
1. प्रवीण कुमार ने कॉर्पोरेट देनदार डी - 816, ब्लॉक मंगोल पुरी - 110083 के निदेशक मंडल को लिखित कर दिया। ईमेल आईडी: MPEPPL2004@GMAIL.COM MPEIPLCONSULTANT122@GMAIL.COM
2. गणेश चंद्रा ने कॉर्पोरेट देनदार एन-808, सेना नगर लोधी रोड, नई दिल्ली-110003 के निदेशक मंडल को लिखित कर दिया।
3. सुधा गुप्ता पूर्व निदेशक कॉर्पोरेट देनदार ए-172, सौरा बाग सिटीयन विहार दिल्ली-110083 ईमेल आईडी: sudhaguru@mothersprideonline.com
प्रतिवादी संख्या 3
4. प्रेसिडियम पंजाबी बाग 11/77, पश्चिमी पंजाबी बाग, पंजाबी बाग नई दिल्ली, दिल्ली 110026
5. प्रेसिडियम द्वाराक सेक्टर 17, फॉकटे 2, फर्स्ट, सेक्टर 17 द्वाराक, द्वाराक, दिल्ली, 110075
6. प्रेसिडियम, विवेक विहार डी ब्लॉक, 56, विवेक विहार रोड विवेक विहार फेज 1, विवेक विहार नई दिल्ली, दिल्ली।
7. प्रेसिडियम पीएमयूए एडीजे अग्रसेन भवन, रुमा मार्केट के पीछे, पीएमयूए नई दिल्ली, दिल्ली 110034
8. प्रेसिडियम संख्या 13
9. प्रेसिडियम पश्चिम विहार पहली मंजिल, जी-10, ब्लॉक जी प्रुधक एक्सप्रेस, पश्चिम विहार नई दिल्ली, दिल्ली 110083
10. प्रेसिडियम द्वाराक सेक्टर 17, 6 पहली मंजिल, पास, द्वाराक ब्लॉक डी डिस्ट्रिक्ट पार्क, सेक्टर 6 द्वाराक दिल्ली, 110075
11. प्रेसिडियम संख्या 16
12. प्रेसिडियम संख्या 18
13. प्रेसिडियम संख्या 27
14. प्रेसिडियम शाहीबाग बाग, वारा मार्केट के पीछे, अग्रसेन भवन शाहीबाग बाग दिल्ली 110088 के पास।
15. प्रेसिडियम संख्या 35
जबकि, एए इन्वॉल्वेन्सी प्रोफेशनल, राजेश्वर प्रोफेशनल (एन) असेसमेंट गैरजय के माध्यम से, प्रेसिडियम एजुकेशनल इंस्टिट्यूट प्राइवेट लिमिटेड के साथ एक आवेदन प्रस्तुत किया गया। विवादा और विवादावधि समाप्त हो गई।
16. प्रेसिडियम संख्या 27
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प्रपत्र ए
सार्वजनिक उद्घोषणा
 (भारतीय अर्थव्यवस्थाएं एवं विकास बोर्ड (वैकल्पिक परिसमापन प्रक्रिया) विनियम, 2017 का विनियम 14)
एगल इन्फ्रास्ट्रक्चर प्राइवेट लिमिटेड के ऋणदाताओं के ध्यानार्थ
सार्वजनिक विवरण

क्र. सं.	निगमित व्यक्ति का नाम	एगल इन्फ्रास्ट्रक्चर प्राइवेट लिमिटेड
1.	निगमित देनदार के निगमितकर्ता की तिथि	30/04/2010
2.	प्रतिकरण, जिसके अंतर्गत निगमित देनदार निगमितकर्ता/पंजीकृत है।	कंपनी रजिस्ट्रार, दिल्ली
3.	निगमित देनदार की निगमित पहचान सं. / सीमा	U45400DL2010PTC202194
4.	निगमित देनदार के पंजीकृत कार्यालय तथा प्रमाण कागजात (यदि कोई हो) का पता	प्लॉट नं. 201, एरिडियन रोड, फ्लॉट नं. 8, उरोल्ल, न्यू इंडिया कॉलोनी, सीएचडीए, नई दिल्ली-110025, भारत
5.	निगमित देनदार के संदर्भ में ऋणप्रयोगसमया आरंभ करने की तिथि	27.08.2024
6.	ऋणप्रयोगसमया समाप्त प्रक्रिया समाप्त की अनुमति तिथि	27.08.2024
7.	आरंभिक समाप्त व्यवस्थापक के रूप में कार्यरत ऋणप्रयोगसमया व्यवस्थापक का नाम तथा पंजीकरण संख्या	विश्व कुमार गुप्ता पंजी सं. IBBI/PA-01/FP00262/2017-2018/10500
8.	वेब की संख्या पंजीकृत/आरंभ, आरंभिक समाप्त व्यवस्थापक का पता एवं ई-मेल	408 नई दिल्ली-110001 ईमेल: vk.gupta2004@yahoo.co.in
9.	आरंभिक समाप्त व्यवस्थापक के साथ पूर्व-व्यवहार हेतु प्रेषित किए जाने के लिए पता एवं ई-मेल	408 नई दिल्ली-110001 ईमेल: cipr.angalein@gmail.com
10.	दाता को जमा करने की अंतिम तिथि	12.03.2024
11.	आरंभिक समाप्त व्यवस्थापक द्वारा सूचित किया, धारा 21 की धारा-2(ग) के अंतर्गत (सी) की अंतर्गत ऋणदाताओं की श्रेणियां, यदि कोई हो।	पर सूचिदार (सार्वजनिक चोज के माध्यम से आईआरसी के साथ उपलब्ध जानकारी की सीमा तक)
12.	एक श्रेणी के अंतर्गत ऋणदाताओं से प्रतिकृत प्रतिनिधि के रूप में कार्य करने के लिए लिखित ऋणप्रयोगसमया व्यवस्थापक के नाम (यदि एक श्रेणी के विवेक सीमा तक)	1. श्री मनोज कुमार पंजी सं. IBBI/PA-01/FP00262/2017-2018/10500 2. श्री नरेश कुमार पंजी सं. IBBI/PA-01/FP00262/2017-2018/10500 3. श्री अश्विनी कुमार पंजी सं. IBBI/PA-01/FP00262/2017-2018/10500
13.	एक श्रेणी के अंतर्गत ऋणदाताओं से प्रतिकृत प्रतिनिधि के रूप में कार्य करने के लिए लिखित ऋणप्रयोगसमया व्यवस्थापक के नाम (यदि एक श्रेणी के विवेक सीमा तक)	1. श्री मनोज कुमार पंजी सं. IBBI/PA-01/FP00262/2017-2018/10500 2. श्री नरेश कुमार पंजी सं. IBBI/PA-01/FP00262/2017-2018/10500 3. श्री अश्विनी कुमार पंजी सं. IBBI/PA-01/FP00262/2017-2018/10500
14.	(क) सुरक्षा प्रपत्र एवं (ख) प्रतिकृत प्रतिनिधियों के विवरण, यदि उपलब्ध है :	(क) वेब लिंक : https://bbi.gov.in/mca-downloads मौखिक पता : प्रपत्र सं. 10 के अंतर्गत वित्तियुक्त (ख) प्रतिकृत प्रतिनिधियों के विवरण पता उपलब्ध है : https://bbi.gov.in/mca-downloads

एतद्वारा सूचित किया जाता है कि राष्ट्रीय कंपनी विधि अधिकरण ने अद्य दिनांक 27-02-2024 के द्वारा एगल इन्फ्रास्ट्रक्चर प्राइवेट लिमिटेड (कंपनी) के सदस्यों को सूचना दी जाती है कि कंपनी अधिनियम, 2013 की धारा 110, 110 और अन्य लागू प्रावधानों (किंगडी भी संशोधन सहित), वैकल्पिक संशोधन (कंपनी) के संदर्भ में अद्य/या वर्तमान में लागू उपरोक्त पत्र अधिनियम) कंपनी (प्रबंधन और प्रशासन) नियम, 2014 के नियम 20 और 22 के साथ पठित, जैसा कि संशोधित और सामान्य परिषद संख्या 14/2020 दिनांक 8 अक्टूबर, 2020, 17/2020 दिनांक 13 अप्रैल 2020, 22/2020 दिनांक 15 जून 2020, 33/2020 दिनांक 28 सितंबर 2020, 39/2020 दिनांक 31 दिसंबर 2020, 10/2021 दिनांक 23 जून 2021, 20/2021 दिनांक 08 दिसंबर, 2021, 3/2022 दिनांक 05 मई, 2022, 11/2022 दिनांक 28 दिसंबर, 2022 और 09/2023 दिनांक 25 सितंबर, 2023 के अनुसार मंजूर है, जो सामान्य बेटके आयोजित करने/डाक मतपत्र आयोजित करने के लिए कॉर्पोरेट मामलों के मंत्रालय द्वारा जारी किए गए (इसके बाद) सामूहिक रूप से 'एएसए-2 सार्वजनिक' के रूप में जाना जाता है), विनियम 44 और भारतीय प्रतिकृत और विनियम 44 (सूचीबद्धता दायित्व और प्रकटीकरण आवश्यकताएं) विनियम, 2015 के अन्य लागू प्राधान, संशोधित (सिस्टिम विनियम) और सेबी द्वारा जारी सार्वजनिक परिषद इस संबंध में, 'द इस्टेब्लिशमेंट ऑफ कंपनी सेक्टरों और इंडिया' द्वारा